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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No.1930/2004

New Delhi, this the 11<sup>th</sup> day of August, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Shri Sukendra Kumar  
S/o Sh. Rohtas Kumar  
C/o Sh. Gyanvir Singh  
R/o C-186, Old Seema Puri  
Delhi.

...Applicant

(By Advocate Sh. T.D.Yadav)

**V E R S U S**

Union of India : through

1. Secretary  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
New Delhi.
2. The Commissioner (Hqrs.)  
Central Excise & Customs  
Commissionerate, Meerut.

....Respondents

**O R D E R (ORAL)**

Heard the learned counsel for the applicant.

2. When asked as to what is new in this OA which had not been submitted earlier by him while approaching this Tribunal vide OA No.394/2004 decided by this Tribunal on 16-2-2004, learned counsel for the applicant has submitted that in this OA his limited prayer is that the applicant may be re-engaged by the respondents against the work which is available with them. In support of his prayer, he has submitted that persons junior to the applicant are still continuing with the respondents and have also been given the benefit of temporary status and their services have since been regularized.

3. Considering the fact that the respondents have issued a very detailed order in compliance of the order of this Tribunal given in OA 394/2004 in which all the aspects of the matter have been covered by them and, therefore, there does not appear to be any further ground on which this OA could be considered any further. In view of the fact that the applicant has made a very limited prayer regarding re-engagement on the basis of work which is available with the respondents, I am inclined to dispose of this OA at the admission stage itself with a direction to the respondents to consider the prayer as made by the applicant in this OA, treating the same as his representation, and to see that he is given the benefit of re-engagement against work if available with them. Ordered accordingly, and with this, this OA stands disposed of.

  
(Sarweshwar Jha)  
Administrative Member

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